

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3755
ANSWERED ON:04.09.2012
UNAUTHORISED OCCUPATION IN MPS ACCOMMODATION
Singh Shri Uday Pratap

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government/ Directorate of Estates has taken note of unauthorised occupation of official accommodation allotted to the Members of Parliament in New Delhi;
- (b) if so, the details of complaints received and disposed of during each of the last three years and the current year;
- (c) the reasons for delay in pending cases, if any, and the action taken by the Government/DoE against the erring officers for delaying in action taken; and
- (d) the time by which all such cases of unauthorised occupation in official accommodation of Members of Parliament is likely to be got vacated?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): No, Madam.
- (b) to (d): Does not arise.